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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 548/94.

Dt. of Decision : 2.1.95.

1. B.Dubbaiah  
2. K.Narender

.. Applicants.

vs

1. Union of India rep. by its Secretary,  
Ministry of Defence, New Delhi.  
2. General Manager, Ordnance Factory Project,  
Ministry of Defence, Eddumailaram,  
Medak District.  
3. S.Alexonder  
5. CP.Prasannan  
6. P.Seetha Ram Reddy  
7. D.Sukhamani  
8. V.Koteswar Rao  
9. J.Sanjeeva Reddy  
10. B.Vijaya  
11. S.Charless  
12. M.Arjun  
13. I.Narsimulu  
14. G.George  
15. B.Shiva Ramulu  
16. Md.Abdul Razzak  
17. Ch.Prabhakar  
18. Md.Hajimohiyoddin  
19. T.Narap Reddy  
20. P.Bixapathi  
21. N.Koteswara Rao  
22. CHV.Subba Raju  
23. G.Vedavyasa Chary  
24. P.R.Day  
25. Ayodhya Prasad  
26. B.Dharma Reddy  
27. B.K.Ghosh  
28. R.Satyanarayana  
30. J.Mallesham  
31. M.Veerasha Lingam  
32. M.Koti Reddy  
33. S.Malla Reddy  
34. Ch.Govinda Raju  
35. G.S.Nimbalkar  
37. AVR.Murthy  
38. AK.Dutta  
39. SM.Basha  
40. SNV Prasad Raju  
41. KP Anjaneyulu  
42. Venkataiah  
43. M.Mallaiah  
44. C.V.Sharma  
45. B.Srinivas Reddy  
46. Padma Rao  
47. KK Murthy Raju  
48. MLR.Prasad  
49. Y.Sudhkar  
50. S.Eswar Goud  
51. K.Sudhkar  
52. N.Satyanarayana  
53. K.Subba Rao  
54. S.Yadagiri  
55. T.Naga Raju  
56. M.Mallesham  
57. B.Jaipal  
58. R.Raj Kumar  
59. S.Ghanna Reddy  
60. G.Narsimulu  
62. A.Murahari  
63. R.Prabhakar Reddy  
64. Saleem Hullu Hug  
65. D.Narender Reddy  
66. KV. Ramana Reddy  
67. PRM Rao

.. Respondents.

Counsel for the Applicants : Mr. S.Laxma Reddy

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.(R-1&2)  
Mr.P.Naveen Rao, R-3 to 67.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

OA 548/94.

INTERIM ORDERS

Dt: 2.1.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE-  
CHAIRMAN)

..... Shri S.Laxma Reddy, learned counsel for the applicants, ~~and~~ Shri N.K.Devadas, -

standing counsel for R-1 and R-2 and Shri P.Naveen Rao, learned counsel for R-3 to R-67.

2. The main relief claimed in the OA is similar to the main relief claimed in OA 1177/94. For the reasons stated in the interim order dated in OA 1177/94, the order is 19.12.1994, following further interim ~~has to be~~ passed in this OA also:-

The result of the applicants should be published. Such of those who passed the trade test should be given promotion as Highly Skilled Fitter (General) on adhoc basis if their turn as per their seniority in the semi ~~.....~~ (General), Fitters/ which has to be treated as tentative seniority list in the cadre of Highly Skilled Grade-II Fitters (General), had come. But the service during this adhoc period in the cadre of H.S.Grade.II Fitter (General) does not count for the purpose of increments on their regular promotion as HS Gr.II Fitter (General) and it counts only for increments in the cadre of HS Gr.II Fitters (General). If any of the applicants are

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contd.

.. 3 ..

facing disciplinary action, they are not entitled to the benefit of this order for adhoc promotion as HS Gr.II Fitter (General).

3. List the OA for final hearing.

(R.RANGARAJAN)  
MEMBER (ADMN.)

(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 2nd January, 1995.  
Open court dictation.

*Amber 9195*  
-----LTD

vsn

To

1. The Secretary, Ministry of Defence, New Delhi.
2. The General Manager, Ordnance Factory Project, Ministry of Defence, Eddumailaram.
3. One copy to Mr. S.Lakshma Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
6. One spare copy.

pvm